CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.435/MP/2024

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the 'Change in Law' compensation towards GST Laws and SGD Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 passed by this Hon'ble Commission respectively; and to forthwith release the already deducted amount by the Respondents towards the same to the Petitioners along with interest.
- Petitioners : ACME Jodhpur Solar Power Private Limited and Anr.
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Date of Hearing : 8.5.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Aniket Prasoon, Advocate, ACME Shri Md. Aman Sheikh, Advocate, ACME Shri Adarsh Kumar, Advocate, AMCE Ms. Sanjeevani Mishra, Advocate, ACME Ms. Swapna Seshadri, Advocate, RUVITL Ms. Shivani Verma, Advocate, RUVITL Ms. Shikha Ohri, Advocate, SECI Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Respondents sought additional time to file their reply in the matter.

2. Learned counsel for the Petitioners submitted that while the Petitioners are not objecting to such request, the Petitioners have also moved IA No. 93/2024 praying for an interim direction to the Respondents to carry out a joint inspection of site of the Projects to ascertain the status of alleged mismatch of solar modules installed at the Projects vis-à-vis the invoices submitted by the Petitioners.

3. Considering the request of the learned counsel for the Respondents, the Commission found it appropriate to permit the Respondents to file their replies within two weeks with a copy to the Petitioners, who may file their rejoinder(s), if any, within a week thereafter.

4. The Petition, along with IA No. 93/2024, will be listed for hearing on **12.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)